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# NATIONAL COMPANY LAW TRIBUNAL
# AHMEDABAD BENCH
# AHMEDABAD

**T.P. No. 141/74(2)/NCLT/AHM/2016(New)**
**C.A. No. 149/74(2)/CLB/MB/2016(Old)**

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
**MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2017**

Name of the Company: Layka Lab Ltd.

Section of the Companies Act: Section 74(2) of the Companies Act, 2013;

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|---|---|---|---|---|
| 1. | PAYAN S. GODIAWALA | ADVOCATE | APPLICANT | |
| 2. | | | | |

## ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant.

Additional affidavit filed by the learned counsel for applicant stating that notice has been served to ROC and Regional Director but no proof of service is available in respect of service of notice on debenture holders.

Petitioners shall issue notice to all debenture holders and file proof of service.

List the matter on 18.04.2017.

6/3/17
**BIKKI RAVEENDRA BABU**
**MEMBER JUDICIAL**

Dated this the 6th day of March, 2017.